
(2007) 03 PAT CK 0037
In the Patna High Court
Case No : CWJC No's. 81 of 2001

Jay Kumar Paswan

APPELLANT

Vs

State of Bihar and Others

RESPONDENT

Date of Decision : 23-03-2007

Acts Referred:

Constitution of India, 1950 — Article 226

Citation : (2007) PLJR 244

Hon'ble Judges : J.N. Bhatt, C.J

Bench : Single Bench

Advocate : Bhupendra Kumar, Ibrahim Kabir, Shruti Singh, Shekhar Kumar Singh, Tej Narayan Singh, Krishna Mohan and Kumar Uday, for the Appellant; Anjani Kumar Sharan, for the Respondent

Judgement

Dr. J.N. Bhatt, C.J.—In this group of applications, under Article 226 of the Constitution of India petitioners have sought a direction to the respondents to appoint the petitioners on the post of constable in different ranges in the State of Bihar by taking re-measurement of their heights and filling up the current vacancies by the panel prepared pursuant to the Advertisement No. 1 of 1998, in view of the order of the Director General of Police, as also to grant them consequential benefits. It is jointly submitted that in these group of petitions, the petitioners have already preferred a representation to different authorities such as, Deputy Inspector General of Police, Zonal Inspector General of Police, as also the Director General of Police but no decision has yet been taken upon those representations. However, it is contended that they will file a fresh representation within four weeks from today.

2. At this stage, learned counsel for the respondent State submitted that the representation of the petitioners of this group of cases will be decided in accordance with law, within a period of three months and an intimation to this effect will be communicated to them.

3. In view of the aforesaid consensual submissions, learned counsels for the

parties have requested to dispose of this group of cases. Accordingly, this group of cases shall stand disposed of at this stage. No costs.